

NATIONAL COMPANY LAW APPELLATE TRIBUNAL

Compensation Application No.150 of 1999

In the matter of:

Wasan Exports Pvt. Ltd.

...Applicant

Vs.

Canara Bank & Ors.

...Respondents

Appearance: Mr. Kotla Harshavardhan, Advocate for the Applicant.

Mr. Debayan Banerjee, Advocate for Respondent No.1.

Mr. O.P. Verma and Mr. Jitender Singh, Representative of Respondent No.2.

29.03.2019

Hon'ble Bench vide its order dated 18.03.2019 allowed the Registrar to decide who is to be examined or cross-examined or what evidence is to be entertained and also entertain any application relating to evidence or examination of witnesses.

In compliance of the above order, the case is listed today for orders in the Registrar Court on the application filed by the Applicant for summoning of witness to produce documents.

Learned Counsel appearing for Respondent No.1 moved an application stating that Respondent No.1 need to verify the averments made in the above application and also seeks time of four weeks to file reply.

Mr. O.P. Verma and Mr. Jitender Singh, representative of Respondent No.2 appears and moved an application stating that Respondent No.2 need to verify the averments made in the above application and also seeks time of four weeks to file reply.

As prayed by the parties, list on 29.04.2019 'for orders'.

**[Peeush Pandey]
Registrar**